

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
IB-717/ND/2019

IN THE MATTER OF:

Oriental Bank of Commerce

Vs

Sidhartha Buildhome (P) Ltd

....FINANCIAL CREDITOR

.CORPORATE DEBTOR

SECTION

U/s 7 IBC, 2016

Order delivered on 09.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the CD :

For the RD :

For the Intervener :

:

: Mr. Prateek Gupta, Mr. Vishal Singh, Advocates for CD

:

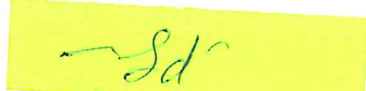
:

ORDER

Both sides are present. It has been brought to our notice that OTS offer has been given, to which the Financial Creditor has sought an improved offer. It is submitted by the Counsel for the Corporate Debtor that improved offer will be given within three days and sought adjournment. At request, the matter is adjourned.

List on 1st March, 2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit